

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

18.07.2013

OA No. 516/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA for deciding his representation dated 27.08.2012 (Annexure A/1) regarding retiral benefits under the recommendations of the VI Pay Commission. Accordingly, the respondents are directed to consider and decide the representation of the applicant dated 27.08.2012 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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